IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr.M.P. No. 846 of 2011
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1. Sri Sufal Bouri @ Supal Bouri, son of late Sri Pota Bouri
2. Smt. Sulochana Bouri @ Sukhi Bouri, wife of Sufal Bouri
3. Sri Deepak Bouri @ Deepak @ Ujjawal Bouri, son of late Saka Bouri

All residents of village Rajpura, P.O.-Mugma, P.S. Nirsa, District-Dhanbad (Jharkhand) ... . …. Petitioners

Versus

1.The State of Jharkhand

2. Lakhi Bouri, daughter of Bhairav Bouri of village Gopinathpur, P.O. Mugma, P.S. Nirsa, District-Dhanbad

... . Opposite Parties

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioners : Mr. Niladri Shakhar Mukherjee, Advocate
For the State : Mr. Sunil Kumar Dubey, A.P.P

04/05.04.2021 Heard Mr. Niladri Shakhar Mukherjee , learned counsel for the petitioners and Mr. Sunil Kumar Dubey, learned counsel for the State.

This petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic. None of the parties have complained about any technical snag of audio-video and with their consent this matter has been heard.

Status report has been received whereby it has been informed that the case was disposed of on 21.12.2018 and the accused persons namely, Supol Bauri, Solochana Bauri and Deepak Bauri were acquitted on 21.12.2018.

In that view of the matter, this criminal miscellaneous petition has become infructuous. Accordingly, the same is dismissed as infructuous.

(Sanjay Kumar Dwivedi, J.)

Satyarthi/-